

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 3878

TO BE ANSWERED ON THE 9TH August, 2016

Manufacturing of Synthetic Drugs

3878. SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether manufacturing of synthetic drugs is increasing in the country including Hyderabad and Mumbai;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the drug authorities are aware of the said increase; and
- (d) if so, the details thereof alongwith the effective steps being taken by the Government to identify all illegal drug units and to cancel their licences?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a): Department has no information on whether manufacturing of synthetic drugs is increasing in the country. All drugs are approved and allowed to be manufactured and marketed in India, as per provisions of Drugs and Cosmetics Act, 1940 and Rules, 1945, based on their risk-benefit assessment. Under the provision of Drugs and Cosmetics Act, 1940 and Rules, 1945 made there under, State Licensing Authorities appointed by State Governments are empowered to grant license for manufacture for sale, sale or distribution. Under Drugs and Cosmetics Act, 1940 and Rules, 1945 made thereunder, the regulatory control over the drugs imported in to the country is exercised by the Central Government through the Central Drugs Standard Control Organization (CDSCO), while the manufacture, sale and distribution of drugs is regulated by the State Drugs Control Authorities appointed by the State Governments. In case of contravention of any provisions of the Act or the Rules, the State Licensing Authorities (SLAs) are empowered to take action against the offender.

(b), (c) & (d): In view of reply to (a) above, does not arise.

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